GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 3605 (H) TO BE ANSWERED ON 17th MARCH, 2021

SEZs

3605 (H). SHRI VIJAY BAGHEL:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the main features and objectives of Special Economic Zones(SEZs) set up in the country;
- (b) the details and the number of SEZs in the country;
- (c) whether the agriculture and food processing sector of the country are getting the benefits of SEZs; and
- (d) if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री हरदीप सिंह पुरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUS TRY (SHRI HARDEEP SINGH PURI)

- (a): The Special Economic Zones (SEZs) policy was launched in April, 2000. The Special Economic Zones Act, 2005, was passed by Parliament in May, 2005 which received Presidential assent on the 23rd of June, 2005. The SEZ Rules, 2006 came into effect on 10th February, 2006. The salient features of the SEZ scheme are:-
 - (i) A designated duty free enclave to be treated as a territory outside the customs territory of India for the purpose of authorised operations in the SEZ:
 - (ii) No licence required for import;
 - (iii) Manufacturing or service activities allowed;

- (iv) The Unit shall achieve Positive Net Foreign Exchange to be calculated cumulatively for a period of five years from the commencement of production;
- (v) Domestic sales subject to full customs duty and import policy in force;
- (vi) SEZ units will have freedom for subcontracting;
- (vii) No routine examination by customs authorities of export/import cargo;
- (viii) SEZ Developers /Co-Developers and Units enjoy tax benefits as prescribed in the SEZs Act, 2005.

The main objectives of Special Economic Zones (SEZs) in the country are the following:-

- i. generation of additional economic activity
- ii. promotion of exports of goods and services;
- iii. promotion of investment from domestic and foreign sources;
- iv. creation of employment opportunities;
- v. development of infrastructure facilities
- (b): There were 7 Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs prior to the enactment of the SEZs Act, 2005. In addition, 425 proposals for setting up of SEZs in the country have been accorded formal approval under the SEZ Act, 2005. Presently, 378 SEZs are notified, out of which 265 are operational. States/Union Territories -wise details of SEZs is at **Annexure-I.**
- (c) and (d): Yes Sir, 8 Special Economic Zones (SEZs) have been approved for the Agro and Food Processing sector in India. Of these 8 SEZs, 7 have been notified and 4 are operational. A statement showing details of Agro and Food Processing SEZs in India is at **Annexure-II**. The exports from these SEZs during the last five years and current year 2020-21 (i.e. up to 31st December, 2020) is as under:

Years	Exports		
	(Value in Rs. Crores)		
2015-16	2365		
2016-17	4061		
2017-18	4117		
2018-19	4405		
2019-20	5219		
2020-21	5456		
(up to 31.12.2020)			

Annexure-I to the Lok Sabha Unstarred Question No.3605 for 17th March, 2021

States/Union Territories - wise distribution of approved SEZs							
States/UTs	Central	State	Formal	Notified SEZs	Total Operational		
	Government	Government/	Approvals	under the	SEZs (Including		
	SEZs set up	Private Sector	granted	SEZ Act,	prior to SEZs Act +		
	prior to the	SEZs set up	under the	2005	under the SEZs		
	enactment of	prior to the	SEZs Act,		Act, 2005)		
	SEZs Act,	enactment of	2005				
	2005	SEZs Act,					
		2005					
Andhra Pradesh	1	0	32	27	24		
Chandigarh	0	0	2	2	2		
Chhattisgarh	0	0	2	1	1		
Delhi	0	0	2	0	0		
Goa	0	0	7	3	0		
Gujarat	1	2	26	22	21		
Haryana	0	0	25	22	7		
Jharkhand	0	0	2	2	0		
Karnataka	0	0	63	52	34		
Kerala	1	0	29	25	20		
Madhya Pradesh	0	1	12	7	5		
Maharashtra	1	0	51	45	37		
Manipur	0	0	1	1	0		
Nagaland	0	0	2	2	0		
Odisha	0	0	7	5	5		
Puducherry	0	0	1	0	0		
Punjab	0	0	5	3	3		
Rajasthan	0	2	5	4	3		
Sikkim	0	0	0	0	0		
Tamil Nadu	1	4	56	53	48		
Telangana	0	0	63	56	34		
Tripura	0	0	1	1	0		
Uttar Pradesh	1	1	24	21	14		
West Bengal	1	2	7	5	7		
GRAND TOTAL	7	12	425	359	265		

Annexure-II to the Lok Sabha Unstarred Question No.3605 for 17th March, 2021

List of Agro and Food Processing SEZs in India						
Sl. No.	Name of the developer	Location	SEZ status			
1	Kerala Industrial Infrastructure Development Corporation (KINFRA)	Malappuram District, Kerala	Notified and Operational			
2	Parry Infrastructure Company Private Limited	Kakinada, Andhra Pradesh	Notified and Operational			
3	CCCL Pearl City Food Port SEZ Ltd.	Tuticorin District, Tamil Nadu	Notified and Operational			
4	CCL Products (India) Limited	Chittoor District, Andhra Pradesh	Notified and Operational			
5	Nagaland Industrial Development Corporation Limited	Dimapur, Nagaland	Notified			
6	Ansal Colours Engineering SEZ Limited	Sonepat, Haryana	Notified			
7	Tripura Industrial Development Corporation Limited	Paschim Jalefa, Sabroom, South Tripura District, Tripura	Notified			
8	Akshaypatra Infrastructure Pvt. Ltd.	Mehsana, Gujarat	Formal Approval			
